

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 101
(IB)-87(PB)/2019

IN THE MATTER OF:

M/s. Duke Sponge and Iron Pvt. Ltd.
Vs.

.... Applicant/petitioner

M/s. Laxmi Foils Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. A.K. Vali, Mr. A.S Narang, Mr. Rajat Jain,
Advs.

For the Respondent(s):-

Mr. K Datta, Mr. Ashish Verma, Ms. Prachi
Johri, Mr. Rahul Gupta, Advs.

ORDER

Arguments heard. Orders reserved.

Written submission may be filed by the respondent running into
two pages within three days.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)